

Open Court

**Central Administrative Tribunal, Allahabad Bench
Circuit Bench at Nainital**

Original Application No.331/00680/2018

This the 17th day of July, 2018

Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

Dr. Rajani Singh d/o Shri Man Singh employed as Additional Professor in the office of respondent No. 2, r/o 47, Shakti Vihar, Majra, Dehradun, Uttrakhand-248001.

Applicant

By Advocate: Sri Ram Prasad

Versus

1. Union of India through its Secretary, Department of Health, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
2. AIIMS through its Director, AIIMS, Rishikesh, Dehradun, Uttrakhand.

Respondents

By Advocate: Sri L.P. Tiwari for respondent No.1
Sri D.S. Shukla for respondent No.2.

ORDER

HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)

The applicant has filed the present Original Application u/s 19 of the Administrative Tribunals Act, 1985 with the prayer to issue direction to the respondent No. 1 to decide the representation dated 2.7.2018 by reasoned and speaking order within 15 days from the date of receipt of certified copy of order as the date of commencing International Conference from 13 to 15th August, 2018.

2. The case of the applicant is that applicant is serving in the office of respondent No. 2 as Additional Professor. She received e-mail from Program Manager, Heart Meeting 2018, 28 Maxwell

Road , Singapore to attend International Heart Conference 2018 during 20-22 August, 2018. She applied for permission vide letter dated 10.3.2018 (Annexure A-3). The respondent No. 2 vide order dated 30.5.2018 denied the permission. Applicant having aggrieved with the denial of permission submitted a representation dated 2.7.2018 (Annexure A-8) addressed to the Member of Governing Body of AIIMS, Rishikesh, Dehradun for permission to attend the conference which is still pending for disposal. Learned counsel for applicant prayed that a direction be issued to the respondents to decide the same by means of a speaking and reasoned order.

3. Learned counsel for respondents opposes the same saying that O.A. is barred by Section 20 (2)(b) of the Administrative Tribunals Act, 1985.

4. Considering the facts and circumstances of the case, without going into the merit of the case, we deem it proper to dispose of the O.A. with direction to the Director/Competent Authority to decide the representation dated 2.7.2018 of the applicant by passing a reasoned and speaking order within a period of 3 weeks from the date of receipt of certified copy of this order. No order as to costs.

(GOKUL CHANDRA PATI) (JUSTICE BHARAT BHUSHAN)
MEMBER (A) MEMBER (J)

HLS/-